

**Government of Jharkhand  
Home, Prison & Disaster Management Department  
(Disaster Management Division)**

**ORDER**

In exercise of the powers conferred under section 22(2)(h) of the Disaster Management Act, 2005 the undersigned, in his capacity as Chairperson, State Executive Committee, hereby orders that the provisions of Order number 01 dated 03.01.2022 as amended vide Order number 06 dated 04.01.2022 shall stand extended up to 31.01.2022. All the Departments of Government of Jharkhand and all the District Administrations shall ensure strict compliance of these provisions.



Chief Secretary  
Jharkhand.

Memo no. 02/CS/Res

Ranchi, Dated: 15/01/2022

Copy to – Principal Secretary to Chief Minister/PS to all Ministers/All Additional Chief Secretary/Principal Secretary/Secretary/Director General of Police/All Divisional commissioner/DIG/DC/SSP/SP, Jharkhand for information and necessary action.

Copy to –Secretary, Ministry of Home Affairs, Government of India/Secretary, Ministry of Health and Family Welfare, Government of India.



Chief Secretary  
Jharkhand